

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI.
COURT NO. II**

Excise Appeal No. 51105 of 2019-SM

(Arising out of Order-in-Original No. JAI-EXCUS-000-COM-31-18-19 Dated 18.03.2019
passed by Principal Commissioner, Central Goods and Service Tax & Central Excise, Jaipur)

M/s. Barijoriwala Rolling Mills (P) Ltd.,
E-102(A), Road No.8, VKI Area, Jaipur (Rajasthan)

Appellant

Versus

**Principal Commissioner, Central Goods &
Service Tax & Central Excise,**
NCR Building, Statue Circle, C-Scheme
Jaipur

Respondent

APPEARANCE:

Shri Bipin Garg, Advocate for the appellant
Shri Pradeep Gupta, Authorised Representative for the respondent

CORAM:

HON'BLE MR. ASHOK JINDAL, MEMBER (JUDICIAL)

FINAL ORDER NO. 50413/2020

DATE OF HEARING/DECISION: 20.02.2020

ASHOK JINDAL:

The appellant had filed declaration under Sabka Vishwas (legacy
Dispute Resolution) Scheme, 2019. As per the scheme, on filling of a
declaration, it is deemed that the appeal is withdrawn.

[Dictated and pronounced in open court]

(ASHOK JINDAL)
MEMBER (JUDICIAL)

